

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.223/MP/2023 alongwith IA No.53/2023**

- Subject : Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Tadas Wind Energy Private Limited (TWEPL).
- Respondents : Karnataka Power Transmission Corporation Limited (KPTCL) and Anr.
- Parties Present : Ms. Pratiksha, Advocate, TWEPL  
Shri V. M. Kannan, Advocate, KPTCL  
Shri Shahbaaz Hussain, Advocate, KPTCL  
Ms. Stephania Pinto, Advocate, KPTCL  
Shri Harimohann, Advocate, KPTCL  
Shri Gajendra Sinh, NLDC  
Shri Alok Mishra, NLDC  
Shri Debajyoti Majumdar, NLDC

**Record of Proceedings**

At the outset, the learned counsels for the parties submitted that since the matter pertaining direction under Section 11 of the Electricity Act, 2003 is *sub-judice* before the Hon`ble High Court of Karnataka, the present Petition may be adjourned till the decision of the Hon`ble High Court of Karnataka.

2. Considering the submissions of the learned counsels for the parties, the Commission adjourned the matter.
3. The interim protection granted vide Record of Proceeding dated 28.7.2023 will continue till the next date of hearing.

4. The Petition will be listed for the hearing on **26.6.2024**.

**By order of the Commission  
Sd/-  
(T.D. Pant)  
Joint Chief (Law)**